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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 366 of 2017 in C.P. (I.B) No. 114/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

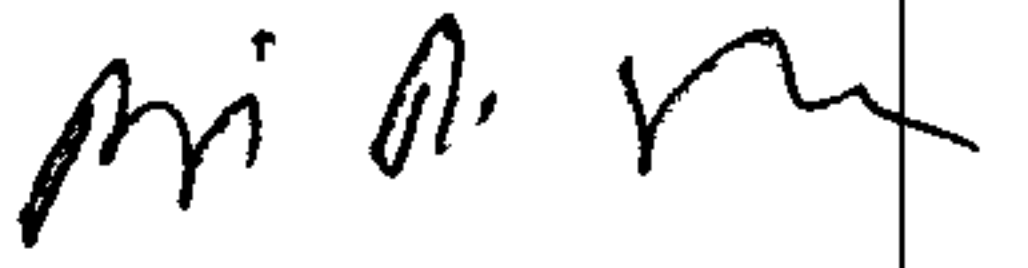
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Vikash Gautamchand Jain IRP.

V/s.

Vinod Gangaram Dutta & Anr.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.				

**ORDER**

Learned Advocate Mr. Anip Gandhi present for Applicant. None present for Respondent in IA 366/2017.

Affidavit of service filed.

Learned Counsel appearing for applicant (IRP) instead of sending notices to the registered office of the corporate debtor and the residential addresses of the directors notices could not be served since they are not available.

This application is filed under section 19 of the code seeking directions to the directors of the corporate debtor to cooperate and assist the IRP in the Corporate Insolvency Resolution Process.

The directors of corporate debtor are hereby directed to cooperate with IRP in the CIRP.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of November, 2017.